

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 10.02.2000

OA 60/2000

Ashok Kumaar Jarwal, Passenger Train Guard, Bandikui.

... Applicant

Versus

1. Union of India through General Manager, W/Rly., Churchgate, Mumbai.
2. Divisional Railway Manager, Jaipur Division, Jaipur.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.A.L.Verma

For the Respondents ...

O R D E R

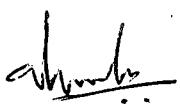
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard on admission. The prayer of the applicant in this OA has been to direct the respondents to allow the applicant to continue on the post of Passenger Train Guard and to quash the order dated 27.1.2000 (Annexure A-1) and to declare the same as illegal, void and arbitrary and further direction to consider the name of the applicant on the basis of seniority and suitability and not on the basis of any interview.

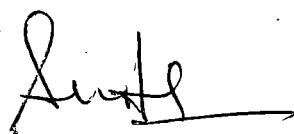
2. The learned counsel for the applicant has submitted that no representation against the impugned order was filed by the applicant and the applicant may file representation if direction is given to dispose of the representation within the stipulated time.

3. In view of the submission made by the learned counsel for the applicant, we direct the respondent No.2 that if any representation is filed by the applicant within 15 days from the date of passing of this order to respondent No.2, the same may be disposed of by a reasoned and speaking order within the period of one month from the date of receipt of the representation. If the applicant feels aggrieved with the order passed in the representation, he is free to approach this Tribunal.

4. With the above directions, this OA is disposed of at the stage of admission. A copy of this order may be sent to the Divisional Railway Manager, Jaipur, for necessary action.


(N.P.NAWANI)

MEMBER (A)


(S.K.AGARWAL)

MEMBER (J)